

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 259, 261 OF 2017 IN
DFR NO. 699 OF 2017**

Dated: 24th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Ambuja Cement Limited

...Appellant(s)

Vs.

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. P.N. Bhandari

Counsel for the Respondent(s)

:

Ms. Poorva Saigal
Mr. Shubham Arya for R-1 to R-3

Mr. R.K.Mehta
Ms. Himanshi Andely
Mr. Elangbam Premjit Singh for R-4

ORDER

**IA NO.259 of 2017
(*Appl. for leave to appeal*)**

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

All the Respondents have been served. Ms. Poorva Saigal appears on behalf of Respondent Nos.1 to 3 and Mr. R.K. Mehta appears on behalf of Respondent No.4.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

IA NO.261 of 2017
(Appl. for condonation of delay in filing)

There is forty one days' delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Poorva Saigal appears on behalf of Respondent Nos.1 to 3 and Mr. R.K. Mehta appears on behalf of Respondent No.4.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **12.07.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson